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GOVERNMENT OF INDIA

MINISTRY OF FINANCE

(DEPARTMENT OF REVENUE)

Notification No. 70 / 2008-Customs (N.T.)

New Delhi, the 10th June, 2008

20 Jyaistha, 1930 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs, hereby appoints the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on;-

- (i) the Commissioner of Customs, (Export Promotion), New Custom House, Ballard Estate, Mumbai; and
- (ii) the Commissioner of Customs, (Export), Indira Gandhi International Airport, New Custom House, New Delhi,

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Classic City Investment Private Limited, Hotel Sun-n-Sand, 262, Bund Garden, Pune and others issued vide, F.No. DRI/MZU/E/32/2007/ 9683 to 9695, dated the 21st November, 2007, by the Additional Director General, Directorate of Revenue Intelligence, Mumbai Zonal Unit, Mumbai.

[F.No. 437/14/2008-Cus.IV]

Aseem Kumar,

Under Secretary to the Government of India.